

(ग) राज्य सरकारें वर्तमान तथा अगले वित्तीय वर्ष के लिए परिव्ययों को योजना आयोग से विचार विमर्श करके अंतिम रूप देने की कार्रवाई कर रही हैं।

विवरण

न्यूनतम आवश्यकता कार्यक्रम के अंतर्गत परिव्यय

	लाख रुपये में	
	1996-97	1997-98
आंध्र प्रदेश	600.00	1700.00
अरुणाचल प्रदेश	881.00	943.00
असम	2673.00	3834.00
बिहार	अनुपलब्ध	4699.45
गोवा	170.00	169.00
गुजरात	1000.00	12177.00
हरियाणा	1501.12	3575.57
हिमाचल प्रदेश	1713.25	2659.10
जम्मू और कश्मीर	3105.00	5223.53
कर्नाटक	अनुपलब्ध	
केरल	426.00	
मध्य प्रदेश	5498.62	4556.18
महाराष्ट्र	9480.00	
मणिपुर	269.00	271.65
मेघालय	1345.00	1898.00
मिजोरम	780.00	1651.00
नागालैंड	1003.00	1017.00
उड़ीसा	1961.20	2910.20
पंजाब	1575.00	963.00
राजस्थान	9585.00	7005.00
सिक्किम	206.00	237.15
तमिलनाडु	3163.37	
त्रिपुरा	549.00	619.00
उत्तर प्रदेश	10066.00	8383.00
पश्चिम बंगाल	1725.00	1400.00
अंडमान व निकोबार	455.00	671.00
द्वीप समूह		
चंडीगढ़	268.40	
दादरा और नगर हवेली	77.65	207.50
दमण और दीव	68.70	
दिल्ली	100.00	
लक्षद्वीप	87.15	151.77
पांडिचेरी	181.57	209.05

Number of Dengue cases

2021- SHRI BRAHMAKUMAR BHATT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Dengue cases reported in various hospitals in the Capital and also other parts of the country as on 31st December, 1997;

(b) the details for the last two years, State-wise;

(c) the action taken to aliminate the disease;

(d) whether Government proposed to hold a conference of the Health Ministers of the States, experts and scientists on the subject;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU): (a) and (b) The requisite information about Dengue cases and deaths, State-wise during 1996 & '97 is given in the Statement. (See below)

(c) The following steps were undertaken for Prevention & Control of this Disease:—

- Intensification of surveillance activities,
- Vector Control measures,
- Strengthening of hospital services for proper management cases,
- Intensification of information, education and communication activities,
- Source reduction,
- Organisation of training programmes,
- Mass awareness campaigns by the local bodies,
- Invocation of bye-laws against mosquitogenic conditions and lodging of FIRs against those who flout these Provisions,
- Declaration of Dengue as notifiable disease under Delhi Municipal Corporation Act, making it mandatory for all hospitals to report the cases of Dengue,

- Distribution of Broad Guidelines for Action Plans—Calendar of activities for Prevention and Control of Dengue to the States.

(d) to (f) The Dengue situation in the country is constantly reviewed/monitored by the Govt. of India in association with State Govts., Experts & Scientists on the basis of which appropriate measures for Prevention & Control of this disease are undertaken.

Statement

*Number of Dengue cases and Death
State-wise during 1996, 1997*

State	1996		1997	
	Cases	Deaths	Cases	Deaths
Delhi	10252	423	273	01
Haryana	1631	54	54	0
Punjab	806	32	23	3
Karnataka	123	05	262	04
Maharashtra	3068	05	249	05
Uttar Pradesh	146	10	29	01
Tamil Nadu	491	16	264	21
Gujarat	14	0	05	0
Rajasthan			18	01
Total	16531	545	1177	36

Sale of spurious bottled water

2022. SHRI SATISH PRADHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that there are innumerable complaints of spurious bottled water or mineral water marketed under the trade names of reputed manufacturers;

(b) if so, whether the Prevention of Food Adulteration Act has become ineffective in case of bottled water;

(c) whether Government propose to take stringent action against the manufacturers of spurious bottled water; and

(d) whether the biggest market for spurious bottled water are the railway commuters?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI SURESH PRABHU):

(a) The State of Manipur, Arunachal Pradesh, Assam, Andhra Pradesh, Bihar, Goa, Gujarat, Jammu, Karnataka, Kerala, Meghalaya, Orissa, Punjab, Rajasthan, Uttar Pradesh, Lakhsadweep, Daman, Sikkim, Andaman & Nicobar and NCT of Delhi have intimated that they have not come across any specific complaint of spurious bottled water under the trade names of reputed manufacturers. The standards of mineral water have been laid down under Prevention of Food Adulteration (PFA) Rules. The Food (Health) Authorities of States/UTs have been requested to intensify the vigil to check the quality of mineral water available in the market.

(b) and (c) At present the definition of food as outlined under the provision of PFA Act, 1954, does not include bottled water.

(d) Railways obtain Mineral Water supplies from the approved firms as per specifications laid down under the PFA Act and Rules. The supplies are Short-listed by a committee of senior administrative Officers on Zonal Railways.

Exemption certificates for import of medical equipment

2023. SHRI GOVINDRAO ADIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a large scale corruption in the issue of exemption certificates for import of costly medical equipment worth crores of rupees free of any customs duties was detected by Chandramouli Committee;

(b) if so, the details regarding the magnitude of duty evasion detected and names of persons and Hospital/Medical Institutes involved in the scam;

(c) the details regarding important observations made by the Committee against the higher ups involved; and

(d) the details of follow-up action taken/proposed against the persons involved and policy changes proposed in this regard?